



2026:AHC:29977

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2021 of 2026

Dr. Rohit Chak

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sharangpani Vikramdhar Dwivedi
Counsel for Respondent(s)	:	A.S.G.I., Ugrasen Kumar Pandey

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suresh Kumar Gupta, holding brief of Sri S.V. Dwivedi, learned counsel for the petitioner, and Sri Ugarsen Kumar Pandey, learned counsel for respondent nos. 1 to 3.

2. Sri Suresh Kumar Gupta, holding brief of Sri S.P. Dwivedi, seeks to withdraw the present writ petition with liberty to approach the Central Administrative Tribunal, inasmuch as the petitioner is seeking relief against the Railways while being posted as a contractual doctor.

3. Learned counsel for the respondents has no objection to the same.

4. Accordingly, the writ petition is dismissed as withdrawn with liberty to the petitioner to approach the Central Administrative Tribunal having territorial jurisdiction over the matter, in accordance with law.

(Vikas Budhwar,J.)

February 11, 2026

Sushma